

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.112 – IA/436(AHM)2024
In
C.P.(IB)/69(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

HARIOM RAMBABU GUPTA

.....Applicant

.....Respondent

Order delivered on: 10/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/IRP	:Mr. Kamil Lokhandwala, Advocate
For the Personal Guarantor	:Mr. Pratik Thakkar, Advocate
For the Financial Creditor	:Mr. Sandeep C. Bhatt, Advocate for Central Bank of India

ORDER

IA/436(AHM)2024

Now the reply has been filed by the Financial Creditor/Central Bank of India on 06.05.2024 vide Inward Diary No.3852, same is taken on record.

No rejoinder has been filed to the reply of the Financial Creditor either by the IRP or by the Personal Guarantor.

Learned counsel appearing for the IRP states that there is no need to file any rejoinder.

We have part heard the counsels for the parties.

Re-list for physical hearing on 19.06.2024.

Sd/-

SAMEER KAKAR
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)